

PUNJAB VIDHAN SABHA

Bill No. 25-PLA-2018

THE INDIAN PENAL CODE (PUNJAB AMENDMENT)  
BILL, 2018

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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BILL

*further to amend the Indian Penal Code, 1860, in its application to the State of Punjab.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-ninth Year of the Republic of India as follows :—

1. (1) This Act may be called the Indian Penal Code (Punjab Amendment) Act, 2018.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Indian Penal Code, 1860, in its application to the State of Punjab, (hereinafter referred to as the principal Act), in section 295, for the words “two years”, the words “ten years” shall be substituted.

Amendment of section 295 of Central Act 45 of 1860.

3. In the principal Act, after section 295-A, the following section shall be inserted, namely :—

Insertion of Section 295-AA in Central Act 45 of 1860.

“295-AA. Whoever causes injury, damage or sacrilege to Sri Injuring, causing any damage of sacrilege to Sri Guru Granth Sahib, Srimad Bhagwat Geeta, Holy Quran and Holy Bible with the intention to hurt the religious feelings of the people, shall be punished with imprisonment for life.”.

CHANDIGARH :  
The 7th September, 2018.

SHASHI LAKHANPAL MISHRA,  
Secretary.